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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

Original Application No.260/00693 of 2015
Cuttack, this the 15th day of October, 2015

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Bishnu Charan Mohapatra,
aged about 63 years,
S/o. late Kulamani Mohapatra,
Retired Gas Cutter/Engineering/
KUR, Under PWI /East Coast Railway/Gorakhnath,
resident of Vill.-Pandara, P.O-Nalibara,
P.S.-Tirtol, Dist-Jagatsinghpur, Odisha.

...Applicant

(Advocate: M/s. N.R. Routray, S. Sarkar, U. Bhatt, J. Pradhan, S.K.
Mohanty, T.K. Choudhury)

VERSUS

Union of India Represented through

1. The General Manager,
East Coast Railway, E.Co.R. Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Senior Divisional Personnel Officer,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.
3. Senior Divisional Financial Manager,
East Coast Railway,
Khurda Road Division,
At/Po-Jatni, Dist-Khurda.

... Respondents

(Advocate: Mr. T.Rath)



ORDER (Oral)

R.C. MISRA, MEMBER (A)

Heard Mr.N.R.Routray, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel for the Railways.

2. Facts of the matter are that applicant entered into the railway service in the year 1990 and retired in February, 2014, after rendering 21 years qualifying service. Grievance of the applicant is that although he has completed more than 20 years qualifying service and is eligible for grant of 2nd financial benefits under the MACP Scheme, the same has not been granted to him by the respondent-railways. It is the case of the applicant that putting forth his grievance, applicant has submitted a representation dated 15.6.2015 to respondent no.2 which is pending consideration so far and therefore, the applicant has approached this Tribunal in this O.A. for redressal of his grievance.

3. I have considered the rival submissions and perused the records.

4. Since a representation is said to be pending for consideration, at this stage, without expressing any opinion on the merit of the matter, I would direct respondent no.2 to consider and dispose of representation of the applicant dated 15.6.2015 if it is pending at his level and pass a reasoned and speaking order in accordance with the MACP Scheme to be

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communicated to the applicant within a period of sixty days from the date of receipt of this order. However, if the applicant, is found to be entitled to get the benefits as prayed for in his representation, the same may be granted to him within a further period of ninety days from the date of communication of the speaking order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel send copy of this order along with paper book to Res.no.2 by speed post for which Mr.Routray undertakes to file the postal requisites by 16.10.2015.

7. Free copy of this order be made over to learned counsel for both the sides.



**(R.C.MISRA)
MEMBER(A)**

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